

(vi) (1) A copy each (in English and Hindi) of the following papers under sub-section (2) of Section 38 and sub-section (3) of Section 39 of the Delhi University Act, 1922:-

- (a) One-hundredth Annual Report (Part I, II & III) of the University of Delhi, for the year 2022-23.
- (b) Annual Accounts of the University of Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L. T. 870/18/24]

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon'ble Members, I have received 18 notices under Rule 267. Shri Sanjay Singh has demanded discussion over increase in crimes in Delhi. Ms. Sushmita Dev, Shri Tiruchi Siva, Shri Raghav Chadha and Shri Sandosh Kumar P have sought discussion on alarming and continuing violence in the State of Manipur. Dr. John Brittas, Shri A. A. Rahim, Prof. Ram Gopal Yadav and Shri Abdul Wahab have sought discussion over recent violence in Sambhal, Uttar Pradesh. The notices from Shri G. C. Chandrashekhar, Shri Randeep Singh Surjewala, Dr. Syed Naseer Hussain, Shri Neeraj Dangi, Shrimati Renuka Choudhury, Shri Rajeev Shukla, Shri Pramod Tiwari, Shri Akhilesh Prasad Singh and Shrimati Jebi Mather Hisham have demanded constitution of JPC to investigate the alleged misconduct, including corruption, bribery and financial irregularities of Adani group in connivance with other authorities.

Hon'ble Members, as I have reiterated on several occasions, I thought it wise to bestow focused attention given the situation that we are entering the last quarter of the century of adoption of the Constitution of India. We had the great occasion to celebrate it yesterday. And, therefore, I emphasized that this House, the House of Elders, the Upper House, the Council of States, needs to reflect and follow well-established traditions that a ruling of the Chair requires deference, and not cause of differences. I have, in detail, given out as to why in these situations the notices are not being accepted. As a matter of fact, I took the House in confidence in making the House aware that if you look at the journey of this House with reference to Rule 267,

even for the last 30 years, where we have had various political dispensations in authority, in governance, the number was never beyond a single digit. And, the background every time reflected a consensual approach, a dialogue between the parties. Keeping everything in mind, while not being able to lend my concurrence to these notices, I would appeal to the Members of this House, this being a historic day, the very first day of the fourth quarter of the century of adoption of the Indian Constitution, let us raise the productivity bar, let us generate an atmosphere that we exemplify by discussion, dialogue, deliberation and adherence to rules.

All these issues, Hon'ble Members, there will be an occasion to raise, in accordance with rules. Since there is a provision in the rules to raise these issues in one form or the other by motions that are provided, these notices are being declined. ...*(Interruptions)*..

SHRI PRAMOD TIWARI (Rajasthan): Sir, ...*(Interruptions)*..

DR. SYED NASEER HUSSAIN (Karnataka): Sir, Rule 267. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*.. Nothing will go on record. ...*(Interruptions)*.. Hon'ble Members, take your seats. ...*(Interruptions)*.. Nothing will go on record. ...*(Interruptions)*.. Nothing will go on record. ...*(Interruptions)*.. The House is adjourned to meet at 11.30 a.m. today.

The House then adjourned at eleven minutes past eleven of the clock.

The House reassembled at thirty minutes past eleven of the Clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Let the House be in order. ...*(Interruptions)*... Let the House be in order, which means, let everyone be on his or her seat. Please. ...*(Interruptions)*... Allow me to proceed with the listed Business of the House and ...*(Interruptions)*... Jairamji, let me make two assertions. You are very good when you use your pen. ...*(Interruptions)*... Here also, do the same thing. ...*(Interruptions)*... Your vocal cords are fine when you get a legitimate platform to speak. ...*(Interruptions)*... It is legitimate, but with permission of the Chair. So, please ...*(Interruptions)*... I know it is difficult to give up these habits, but every time you make ...*(Interruptions)*... That is not appropriate. Please, please. ...*(Interruptions)*... Pramod Tiwariji, ...*(Interruptions)*... One minute ...*(Interruptions)*... Nothing is going on record.

...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Do you have a point of order? ...*(Interruptions)*... You can't raise a point of order when ...*(Interruptions)*... Hon. Members, there can be no point of order when the House is in disorder. ...*(Interruptions)*... The House is in disorder. ...*(Interruptions)*... The House stands adjourned to meet at 11.00 a.m. on Thursday, the 28th November, 2024.

The House then adjourned at thirty-two minutes past eleven of the clock till eleven of the clock on Thursday, the 28th November, 2024.